## GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:2934 ANSWERED ON:15.03.2010 RE EMPLOYMENT OF RESCUED CHILD LABOURERS Agarwal Shri Rajendra;Danve Shri Raosaheb Patil

## Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the complaints regarding forcely re-employment of rescued child labourers including bonded child labourers has been received by Union Government during each of the last three years and the current year;

(b) if so, the details thereof alongwith the number of cases registered and prosecutions made against guilty during the said period, State-wise and year-wise;

(c) whether the Government proposes to increase honorarium to those who are engaged in eradication of child labour project; and

(d) if so, the details thereof?

## Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) & (b): The Government has not received any specific complaint regarding forcible re-employment of rescued child labourers. The Bonded Labour System (Abolition) Act, 1976 does not distinguish between Child Bonded Labour and Adult Bonded Labour. However, Section 14 of the Child Labour (Prohibition & Regulation) Act, 1986, provides for enhanced penalties for successive offence under the Act.

(c) & (d): Government is seized of the matter and any enhancement of honorarium is subject to approval of various agencies of the Government, viz. Planning Commission, Expenditure Finance Committee, etc.